

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 100/2011

**Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member**

Date of Hearing: 9.8.2011

Date of Order: 27 .9.2011

In the matter of:

Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 for determination of transmission tariff for 400 KV D/C Koderma TPS- Biharsharif Transmission Line and 2 nos. associated Line bays at Biharsharif Substation under Transmission System for Start-up Power to DVC and Maithon Right Bank Generation Projects in Eastern Region from anticipated DOCO (1.4.2011) to 31.3.2014.

And

In the matter of:

Power Grid Corporation of India Ltd., Gurgaon

.....**Petitioner**

Vs

1. Haryana Power Purchase Centre, Panchkula
2. Delhi Transco Ltd., New Delhi
3. Damodar Valley Corporation, Calcutta

... **Respondents**

The following were present:

1. Shri. S.S. Raju, PGCIL
2. Shri M.M. Mondal, PGCIL



ORDER

This petition has been filed seeking approval under Regulation-86 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009, (hereinafter referred to as "the 2009 regulations") for determination of transmission tariff for 400 KV D/C Koderma TPS- Biharsharif Transmission Line and 02 nos. associated Line bays at Biharsharif Sub-station under Transmission System for Start-up Power to DVC and Maithon Right Bank Generation Projects in Eastern Region (hereinafter referred to as the transmission project) from anticipated date of commercial operation, i.e. 1.4.2011 to 31.03.2014. The petitioner has also made the following prayers:-

- (a) Allow grossing up of the base rate of return with the applicable tax rate as per the Finance Act for the relevant year and direct settlement of tax liability between the transmission licensee and the beneficiaries/ long term transmission customers on year to year basis;
- (c) Approve the reimbursement of expenditure, by the beneficiaries towards petition filing fee and publishing of notices in newspapers in terms of Regulation 42 of the 2009 regulations and other expenditure (if any) in relation to the filing of petition;
- (d) Allow the petitioner to bill and adjust impact on Interest on Loan due to change in interest rate on account of floating rate of interest applicable during 2009-14 period, if any, from the respondents;
- (e) Allow the petitioner to bill and recover Service Tax on transmission charges separately from the respondents, if at any time



exemption from service tax is withdrawn and transmission of power is notified as a taxable service; and

(f) Allow the petitioner to bill and recover licensee fee separately from the respondents.

2. Investment approval for the transmission project was accorded by the petitioner's Board of Directors vide their letter dated 29.4.2008 at an estimated cost of ` 29049 lakh including IDC of ` 1633 lakh based on the 1st quarter 2008 price level.

3. The petitioner, during the hearing submitted that the asset under consideration has been declared under commercial operation on 1.6.2011 and requested that the tariff be approved based on the auditor's certificate filed along with the petition wherein the anticipated date of commercial operation was given as 1.4.2011. The Commission directed the petitioner to submit the Management Certificate indicating details of expenditure incurred during the intervening period between the anticipated date of commercial operation and the actual date of commercial operation. The petitioner filed, vide affidavit dated 2.9.2011, the details of the expenditure incurred during the period between the anticipated and actual date of commercial operation and the revised statement of actual loans deployed for funding the asset.

4. The details of the transmission charges claimed by the petitioner are as given overleaf:-



	(₹ in lakh)		
	2011-12	2012-13	2013-14
Depreciation	1222.56	1265.58	1265.58
Interest on Loan	1400.57	1339.20	1224.40
Return on equity	1213.18	1255.82	1255.82
Interest on Working Capital	97.37	98.62	96.82
O & M Expenses	233.48	246.82	260.87
Total	4167.16	4206.04	4103.49

5. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:-

	(₹ in lakh)		
	2011-12	2012-13	2013-14
Maintenance Spares	35.02	37.02	39.13
O & M expenses	19.46	20.57	21.74
Receivables	694.53	701.01	683.92
Total	749.01	758.60	744.79
Interest	97.37	98.62	96.82
Rate of Interest	13.00%	13.00%	13.00%

6. No comments or suggestions have been received from the general public in response to the notices published by the petitioner under section 64 of the Electricity Act, 2003. None of the respondents have filed their reply to the petition.

7. Having heard the representatives of the parties and perused the material on record, we proceed to dispose the petition.

TIME OVER-RUN

8. As per the investment approval the project was scheduled to be commissioned by May 2010. The project has been declared under commercial operation on 1.6.2011 and there has been a delay of 13 months.

9. The petitioner has submitted that the delay has been on account of delay in getting forest clearance, law and order problem, severe ROW problems and increase in the length of the transmission line from 80 km to 110.69 km to avoid the wild life sanctuary. The forest clearance proposal for the Jharkhand portion has been submitted to the Ministry of Environment & Forest in the month of September 2008 and the clearance has been issued on 21.9.2010. The forest clearance proposal for the Bihar portion has been submitted in the month of October 2008 and the clearance has been issued on 9.3.2011. Out of 294 locations, foundation of 61 locations, erection of 76 locations and stringing of work of 55 km has not been taken up due to forest clearance and severe ROW problem related issues.

10. It has been observed that the delay of 13 months in commissioning of the assets has been mainly due to delay in obtaining the forest clearance, which is beyond the control of the petitioner. Accordingly, the delay in commissioning of the project is condoned.

COST OVER-RUN

11. The total estimated completion cost of the project was ` 23946.41 lakh against the approved capital cost of ` 18022.37 lakh. There has been a cost variation of ` 5924.04 lakh. The main reason for the cost over-run is due to increase in the line length to 110.69 km from 80 km to avoid the wild life sanctuary. The cost over-run has been due to increase in line length and hence it is allowed.



CAPITAL COST

12. As regards the capital cost, Regulation 7(1) of the 2009 regulations provides as under:-

“The expenditure incurred or projected to be incurred, including interest during construction and financing charges, any gain or loss on account of foreign exchange risk variation during construction on the loan – (i) being equal to 70% of the funds deployed, in the event of the actual equity in excess of 30% of the funds deployed, by treating the excess equity as normative loan, or (ii) being equal to the actual amount of loan in the event of the actual equity less than 30% of the fund deployed, - up to the date of commercial operation of the project, as admitted by the Commission, after prudence check.”

13. The details of expenditure and estimated additional capitalization projected to be incurred are given below:-

(` in lakh)

SI. No.	Asset	Apportioned approved cost	Actual Expenditure incurred upto DOCO(01.06.2011)	Add-cap Exp. From DOCO to 31.03.2012	Total Exp.
1.	LILO of Kahalgaon-Patna 400kV D/C (Quad) line at Barh	18022.37	23221.78	994.00	24215.78

Capital Cost as on the date of commercial operation is inclusive of initial spares of ` 67.88 lakh for Sub-station and PLCC.

14. The actual expenditure as on the date of commercial operation exceeds the apportioned approved cost. Therefore, capital cost as on the date of commercial operation has been restricted up to apportioned approved cost of ` 18022.37 lakh. Consequently, the Transmission Line cost, Sub-station cost and PLCC cost on the date of commercial operation shall be ` 17315.88 lakh, ` 632.59 lakh and ` 73.90 lakh respectively, before adjustment of Initial spares. The effect of cost over-run and time over-run shall be considered after RCE is filed by the petitioner.



TREATMENT OF INTIAL SPARES

15. Regulation 8 of the 2009 regulations provides as under:-

"Initial Spares. Initial spares shall be capitalized as a percentage of the original project cost, subject to following ceiling norms:

XXXXXX

Transmission system

(a) Transmission line - 0.75%
 (b) Transmission sub-station - 2.5%
 (c) Series Compensation devices and HVDC Station - 3.5%

Provided that where the benchmark norms for initial spares have been published as part of the benchmark norms for capital cost under first proviso to clause (2) of regulation 7, such norms shall apply to the exclusion of the norms specified herein."

16. The capital cost claimed by the petitioner as on the date of commercial operation is inclusive of the initial spares of ` 67.88 lakh for Sub-station and PLCC. The 2009 regulations do not provide for allowance of initial spares for PLCC. To overcome this difficulty, the initial spares for PLCC are considered under the initial spares for the Sub-station.

17. The details of the initial spares claimed by the petitioner and the initial spares allowed are as under:-

Particulars	% allowed	Exp. upto to DOCO as per certificate	Claimed by the petitioner	Initial spares calculated as per Regulation	Excess claimed	Apportioned cost of sub-station as per restricted capital cost	Excess initial spares to be deducted from expenditure
(1)	(2)	(3)	(4)	(5)= $\{(3)-(4)\}*(2)/\{100\%-(2)\}$	(6)	(7)	(8)= $(7)*(6)/(3)$
Sub-station (including PLCC)	2.50	1335.72	67.88	32.51	35.37	632.59	16.75

18. The petitioner has claimed ` 67.88 lakh initial spares for sub-station. As per Regulation 8 of the 2009 regulations the initial spares for sub-station works out to ` 32.51 lakh and hence the claim made by the petitioner is in excess of the ceiling limit specified in the 2009 regulations by ` 35.57 lakh. The excess amount corresponding to the sub-station cost of ` 632.59 lakh works out to ` 16.75 lakh and it has been reduced from the sub-station cost. Accordingly, capital cost of ` 18005.62 has been considered for the purpose of tariff calculation, it includes the Transmission Line portion of ` 17315.88 lakh, Sub-station portion of ` 615.84 lakh and PLCC portion of ` 73.90 lakh.

ADDITIONAL CAPITAL EXPENDITURE

19. The actual expenditure as on the date of commercial operation is higher than the apportioned approved cost and hence no additional capital expenditure is allowed.

DEBT- EQUITY RATIO

20. Regulation 12 of the 2009 regulations provides that-

*“12. **Debt-Equity Ratio.** (1) For a project declared under commercial operation on or after 1.4.2009, if the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:*

Provided that where equity actually deployed is less than 30% of the capital cost, the actual equity shall be considered for determination of tariff:

Provided further that the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment.

Explanation.- *The premium, if any, raised by the generating company or the transmission licensee, as the case may be, while issuing share capital and investment of internal resources created out of its free reserve, for the funding of the project, shall be reckoned as paid up capital for the purpose of computing*



return on equity, provided such premium amount and internal resources are actually utilised for meeting the capital expenditure of the generating station or the transmission system.

(2) In case of the generating station and the transmission system declared under commercial operation prior to 1.4.2009, debt-equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2009 shall be considered.

(3) Any expenditure incurred or projected to be incurred on or after 1.4.2009 as may be admitted by the Commission as additional capital expenditure for determination of tariff, and renovation and modernisation expenditure for life extension shall be serviced in the manner specified in clause (1) of this regulation.”

21. The details of Debt-Equity of asset considered for the purpose of tariff calculation as on the date of commercial operation are given as under:-

	Capital Cost as on DOCO	
	Amount (` Lakh)	%
Debt	12603.93	70.00
Equity	5401.68	30.00
Total	18005.62	100.00

22. As no additional capital expenditure is allowed, the details of debt-equity as on 31.3.2014 are given below:

	Cost as on 31.03.2014	
	Amount (` Lakh)	%
Debt	12603.93	70.00
Equity	5401.68	30.00
Total	18005.62	100.00

RETURN ON EQUITY

23. Regulation 15 of the 2009 regulations, as amended vide Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2011, provides that,

“15. (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with regulation 12

(2) Return on equity shall be computed on pre-tax basis at the base rate of 15.5% to be grossed up as per clause (3) of this regulation:



*Provided that in case of projects commissioned on or after 1st April, 2009, an additional return of 0.5% shall be allowed if such projects are completed within the timeline specified in **Appendix-II**:*

Provided further that the additional return of 0.5% shall not be admissible if the project is not completed within the timeline specified above for reasons whatsoever.

(3) The rate of return on equity shall be computed by grossing up the base rate with the Minimum Alternate/Corporate Income Tax Rate for the year 2008-09, as per the Income Tax Act, 1961, as applicable to the concerned generating company or the transmission licensee, as the case may be.

(4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the formula given below: Rate of pre-tax return on equity = Base rate / (1-t) Where "t" is the applicable tax rate in accordance with clause (3) of this regulation.

(5) The generating company or the transmission licensee, as the case may be, shall recover the shortfall or refund the excess Annual Fixed Charge on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax Rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission:

Provided further that Annual Fixed Charge with respect to the tax rate applicable to the generating company or the transmission licensee, as the case may be, in line with the provisions of the relevant Finance Acts of the respective year during the tariff period shall be trued up in accordance with Regulation 6 of these regulations."

24. In this order, Return on Equity has been calculated as per Regulation 15 of the 2009 regulations with pre-tax ROE of 17.481%. The petitioner's prayer to allow grossing up the base rate of ROE based on the tax rates viz., MAT, surcharge, any other cess, charges, levies etc., as per the relevant Finance Act, has already been taken care of through the 2nd amendment to the 2009 regulations.

25. The Return of Equity works out to ` 786.89 lakh for the period 2011-12, from the date of date of commercial operation to 31.03.2012 and ` 944.27 lakh for the period 2012-14.



26. Details of return on equity calculated are given hereunder:-

(₹ in lakh)

	2011-12	2012-13	2013-14
Opening Equity	5401.68	5401.68	5401.68
Addition due to Additional Capitalisation	0.00	0.00	0.00
Closing Equity	5401.68	5401.68	5401.68
Average Equity	5401.68	5401.68	5401.68
Return on Equity (Base Rate)	15.50%	15.50%	15.50%
Tax rate for the year 2008-09 (MAT)	11.330%	11.330%	11.330%
Rate of Return on Equity (Pre Tax)	17.481%	17.481%	17.481%
Return on Equity (Pre Tax)	786.89	944.27	944.27

INTEREST ON LOAN

27. Regulation 16 of the 2009 regulations provides that-

"16. (1) The loans arrived at in the manner indicated in regulation 12 shall be considered as gross normative loan for calculation of interest on loan.

(2) The normative loan outstanding as on 1.4.2009 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2009 from the gross normative loan.

(3) The repayment for the year of the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that year:

(4) Notwithstanding any moratorium period availed by the generating company or the transmission licensee, as the case may be the repayment of loan shall be considered from the first year of commercial operation of the project and shall be equal to the annual depreciation allowed,.

(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the project:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered: Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.

(6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

(7) The generating company or the transmission licensee, as the case may be, shall make every effort to re-finance the loan as long as it results in net savings on interest and in that event the costs associated with such re-financing shall be borne by the beneficiaries and the net savings shall be shared between the beneficiaries and the



generating company or the transmission licensee, as the case may be, in the ratio of 2:1.

(8) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.

(9) In case of dispute, any of the parties may make an application in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, as amended from time to time, including statutory re-enactment thereof for settlement of the dispute:

Provided that the beneficiary or the transmission customers shall not withhold any payment on account of the interest claimed by the generating company or the transmission licensee during the pendency of any dispute arising out of re-financing of loan."

28. In the calculations, the interest on loan has been worked out as detailed below:

(i) Gross amount of loan, repayment of instalments and rate of interest and weighted average rate of interest on actual average loan have been considered as per the petition.

(ii) Tariff has been worked out considering normative loan and normative repayments. Depreciation allowed has been taken as normative repayment for the tariff period 2009-14.

(iii) Weighted average rate of interest on actual loan worked out as above has been applied on the notional average loan during the year to arrive at the interest on loan.

29. The petitioner, vide affidavit dated 2.9.2011, has submitted a revised statement of actual loans deployed for funding the asset. Gross loan of ` 175.10 lakh (Bond XXXV), withdrawal date 31.5.2011 and interest rate of

9.64% has been included in the loan portfolio. This Bond has also been taken into consideration while calculating the weighted average rate of interest.

30. Detailed calculations of the weighted average rate of interest are annexed to this order as Annexure. Details of the calculation of Interest on Loan are given as under:-

	(in lakh)		
	2011-12	2012-13	2013-14
Gross Normative Loan	12603.93	12603.93	12603.93
Cumulative Repayment upto Previous Year	0.00	792.89	1744.37
Net Loan-Opening	12603.93	11811.04	10859.57
Addition due to Additional Capitalisation	0.00	0.00	0.00
Repayment during the year	792.89	951.47	951.47
Net Loan-Closing	11811.04	10859.57	9908.09
Average Loan	12207.49	11225.30	10383.83
Weighted Average Rate of Interest on Loan	8.9912%	8.9867%	8.9791%
Interest	914.67	1018.67	932.38

DEPRECIATION

31. Regulation 17 of the 2009 regulations provides for computation of depreciation in the following manner, namely:-

“17. (1) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission.

(2) The salvage value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset.

xxxx
xxxx

(3) Land other than the land held under lease and the land for reservoir in case of hydro generating station shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the asset.

(4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-III to these regulations for the assets of the generating station and transmission system:

Provided that, the remaining depreciable value as on 31st March of the year closing after a period of 12 years from date of commercial operation shall be spread over the balance useful life of the assets.

(5) In case of the existing projects, the balance depreciable value as on 1.4.2009 shall be worked out by deducting the cumulative depreciation as admitted by the Commission up to 31.3.2009 from the gross depreciable value of the assets.



(6) Depreciation shall be chargeable from the first year of commercial operation. In case of commercial operation of the asset for part of the year, depreciation shall be charged on pro rata basis.”

32. The actual date of commercial operation is 1.6.2011 and the asset will complete 12 years beyond 2013-14. Depreciation, therefore, has been calculated annually based on Straight Line Method and at rates specified in Appendix-III of the 2009 regulations.

33. Accordingly, depreciation has been worked out on the basis of capital expenditure from the first year of commercial operation wherein depreciation for the first year is calculated on pro-rata basis for the part of year. The depreciation is computed for the tariff period of 2009-14 as ` 792.89 lakh in 2011-12, the date of commercial operation to 31.03.2012 and ` 951.47 lakh for the period 2012-14.

34. Details of the depreciation worked out are as under:-

	(₹ in lakh)		
	2011-12	2012-13	2013-14
Opening Gross Block	18005.62	18005.62	18005.62
Addition due to Projected Additional Capitalisation	0.00	0.00	0.00
Gross Block	18005.62	18005.62	18005.62
Average Gross Block	18005.62	18005.62	18005.62
Rate of Depreciation	5.2843%	5.2843%	5.2843%
Depreciable Value	20899.60	20899.60	20899.60
Remaining Depreciable Value	20899.60	20106.71	19155.24
Depreciation	792.89	1744.37	2695.84

OPERATION & MAINTENANCE EXPENSES

35. Clause (g) of regulation 19 of the 2009 regulations prescribes the norms for operation and maintenance expenses based on the type of sub-



station and line. Norms prescribed in respect of the elements covered in the instant petition are given overleaf:-

Name of Elements	2009-10	2010-11	2011-12	2012-13	2013-14
400 kV D/C four conductor T/L (₹ lakh/ bay)	0.940	0.994	1.051	1.111	1.174
400 kV bay (₹ lakh/ bay)	52.40	55.40	58.57	61.92	65.46

36. Based on the above norms, the petitioner has calculated the following operation and maintenance expense which is allowed:-

Name of Elements	2009-10	2010-11	(₹ in lakh)		
			2011-12 (Pro-rata)	2012-13	2013-14
110.69 km, 400 kV D/C four conductor T/L	Nil	Nil	96.95	122.98	129.95
6 nos. 400 kV bay	Nil	Nil	97.62	123.84	130.92
Total	Nil	Nil	194.57	246.82	260.87

37. The petitioner has submitted that O & M expenditure for the year 2009-14 had been arrived at on the basis of normalized actual O & M expenses during the period 2003-04 to 2007-08. The wage hike of 50% on account of pay revision of the employees of public sector undertaking has also been considered while calculating the O & M charges for the tariff period 2009-14. The petitioner has further submitted that it reserves the right to approach the Commission for suitable revision in the norms for O & M expenditure in case the impact of wage hike with effect from 1.1.2007 is more than 50%. The petitioner has further submitted that in O & M norms for the period 2009-14,

the cost associated with license fees had not been captured and therefore licence fee be allowed to be recovered separately from the respondents.

38. We observe that these issues have been raised by the petitioner in other petitions also. A view is yet to be taken by the Commission on reimbursement of the cost of wage hike and reimbursement of licence fees. The decision as and when taken will be applicable to the present case also.

INTEREST ON WORKING CAPITAL

39. As per the 2009 regulations the components of the working capital and the interest thereon are discussed hereunder:-

(i) Receivables As per Regulation 18(1) (c) (i) of the 2009 regulations, receivables will be equivalent to two months of fixed cost. The petitioner has claimed the receivables on the basis of 2 months transmission charges claimed in the petition. In the tariff being allowed, receivables have been worked out on the basis of 2 months transmission charges.

(ii) Maintenance spares Regulation 18(1)(c)(ii) of the 2009 regulations provides for maintenance spares @ 15% per annum of the O & M expenses from 1.4.2009. The value of maintenance spares has accordingly been worked out.

(iii) O & M expenses Regulation 18(1) (c) (iii) of the 2009 regulations provides for operation and maintenance expenses for one month as a



component of working capital. The petitioner has claimed O&M expenses for 1 month of the respective year as claimed in the petition. This has been considered in the working capital.

(iv) Rate of interest on working capital In accordance with the 2009 regulations as amended vide the second amendment regulations notified in June 2011, interest rate of 11.00% (SBI Base Rate 7.50% as on 01-07-2010 plus 350 bps) has been considered for calculating interest on working capital.

40. Necessary computations in support of interest on working capital are appended herein below:-

	(₹ in lakh)		
	2011-12	2012-13	2013-14
Maintenance Spares	35.02	37.02	39.13
O & M expenses	19.46	20.57	21.74
Receivables	549.63	538.55	526.33
Total	604.11	596.14	587.20
Rate of Interest	11.75%	11.75%	11.75%
Interest	59.15	70.05	69.00

TRANSMISSION CHARGES

41. The transmission charges being allowed for the transmission lines are summarized below:-

	(₹ in lakh)		
	2011-12	2012-13	2013-14
Depreciation	792.89	951.47	951.47
Interest on Loan	914.67	1018.67	932.38
Return on equity	789.89	944.27	944.27
Interest on Working Capital	59.15	70.05	69.00
O & M Expenses	194.57	246.82	260.87
Total	2748.17	3231.28	3157.98

OTHER ISSUES

42. The petitioner has sought approval for the reimbursement of fee paid by it for filing the petition. In accordance with the Commission's decision in order dated 11.1.2010 in Petition No. 109/2009, the petitioner shall be entitled to recover the filing fee from the beneficiaries. The petitioner shall also be entitled for reimbursement of expenses in connection with publication of notices of the present petition from the beneficiaries on pro-rata basis.

43. The petitioner has made a specific prayer to be allowed to bill and recover the service tax on transmission charges separately from the respondents if the exemption granted to it is withdrawn and transmission of power is made a taxable service. We consider the prayer pre-mature. The petitioner is at liberty to approach the Commission for any relief at the appropriate time as per law.

44. As regards the prayer for reimbursement of licence fee, it is clarified that the matter is under consideration of the Commission and any decision taken will apply to this case as well.

45. The transmission charges allowed shall be recovered on monthly basis in accordance with Regulation 23 and shared by the beneficiaries in accordance with Regulation 33 of the 2009 regulations upto 30.6.2011. With effect from 1.7.2011, the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity



Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses, Regulations, 2010) and the Removal of Difficulties orders issued thereunder.

46. This order disposes Petition No.100/2011.

Sd/-	Sd/-	Sd/-	Sd/-
(M.Deena Dayalan) Member	(V.S.Verma) Member	(S.Jayaraman) Member	(Dr. Pramod Deo) Chairperson



Annexure

Details of Loan		2011-12	2012-13	2013-14
1	Bond-XXXIII			
	Gross loan opening	1963.00	1963.00	1963.00
	Cumulative Repayment upto DOCO/previous year	0.00	0.00	0.00
	Net Loan-Opening	1963.00	1963.00	1963.00
	Additions during the year	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00
	Net Loan-Closing	1963.00	1963.00	1963.00
	Average Loan	1963.00	1963.00	1963.00
	Rate of Interest	8.64%	8.64%	8.64%
	Interest	169.60	169.60	169.60
	Rep Schedule	12 Annual instalments from 08.07.2014		
2	Bond-XXVIII			
	Gross loan opening	2385.00	2385.00	2385.00
	Cumulative Repayment upto DOCO/previous year	0.00	0.00	198.75
	Net Loan-Opening	2385.00	2385.00	2186.25
	Additions during the year	0.00	0.00	0.00
	Repayment during the year	0.00	198.75	198.75
	Net Loan-Closing	2385.00	2186.25	1987.50
	Average Loan	2385.00	2285.63	2086.88
	Rate of Interest	9.33%	9.33%	9.33%
	Interest	222.52	213.25	194.71
	Rep Schedule	12 Annual instalments from 15.12.2012		
3	Bond-XXXIV			
	Gross loan opening	2744.00	2744.00	2744.00
	Cumulative Repayment upto DOCO/previous year	0.00	0.00	0.00
	Net Loan-Opening	2744.00	2744.00	2744.00
	Additions during the year	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00
	Net Loan-Closing	2744.00	2744.00	2744.00
	Average Loan	2744.00	2744.00	2744.00
	Rate of Interest	8.84%	8.84%	8.84%
	Interest	242.57	242.57	242.57
	Rep Schedule	12 Annual instalments from 21.08.2014		
4	Bond- XXIX			
	Gross loan opening	4330.00	4330.00	4330.00
	Cumulative Repayment upto DOCO/previous year	0.00	0.00	360.83
	Net Loan-Opening	4330.00	4330.00	3969.17
	Additions during the year	0.00	0.00	0.00
	Repayment during the year	0.00	360.83	360.83
	Net Loan-Closing	4330.00	3969.17	3608.33
	Average Loan	4330.00	4149.58	3788.75
	Rate of Interest	9.20%	9.20%	9.20%
	Interest	398.36	381.76	348.57
	Rep Schedule	12 Annual instalments from 12.03.2013		



5	Bond XXX			
	Gross loan opening	2966.00	2966.00	2966.00
	Cumulative Repayment upto DOCO/previous year	0.00	0.00	0.00
	Net Loan-Opening	2966.00	2966.00	2966.00
	Additions during the year	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	247.17
	Net Loan-Closing	2966.00	2966.00	2718.83
	Average Loan	2966.00	2966.00	2842.42
	Rate of Interest	8.80%	8.80%	8.80%
	Interest	261.01	261.01	250.13
	Rep Schedule	12 Annual instalments from 29.09.2013		
6	Bond XXXI			
	Gross loan opening	1691.00	1691.00	1691.00
	Cumulative Repayment upto DOCO/previous year	0.00	0.00	0.00
	Net Loan-Opening	1691.00	1691.00	1691.00
	Additions during the year	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00
	Net Loan-Closing	1691.00	1691.00	1550.08
	Average Loan	1691.00	1691.00	1620.54
	Rate of Interest	8.90%	8.90%	8.90%
	Interest	150.50	150.50	144.23
	Rep Schedule	12 Annual instalments from 25.02.2014		
7	Bond XXXV			
	Gross loan opening	175.10	175.10	175.10
	Cumulative Repayment upto DOCO/previous year	0.00	0.00	0.00
	Net Loan-Opening	175.10	175.10	175.10
	Additions during the year	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00
	Net Loan-Closing	175.10	175.10	175.10
	Average Loan	175.10	175.10	175.10
	Rate of Interest	9.64%	9.64%	9.64%
	Interest	16.88	16.88	16.88
	Rep Schedule	12 Annual instalments from 31.05.2015		
	Total Loan			
	Gross loan opening	16254.10	16254.10	16254.10
	Cumulative Repayment upto DOCO/previous year	0.00	0.00	559.58
	Net Loan-Opening	16254.10	16254.10	15694.52
	Additions during the year	0.00	0.00	0.00
	Repayment during the year	0.00	559.58	947.67
	Net Loan-Closing	16254.10	15694.52	14746.85
	Average Loan	16254.10	15974.31	15220.68
	Weighted Average Rate of Interest	8.9912%	8.9867%	8.9791%
	Interest	1461.44	1435.57	1366.68

